

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/985/2021**

This the 05th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Ab. Salam Hajam, Age-51 yeas, S/o Ab. Aziz Hajam, R/o Shirporapora Pattan District Baramulla-183121.
2. Ab. Hamid Mir, Age 51 years, S/o Ab. Ahad Mir, R/o Buran Pattan, District Baramulla-193121.
3. Ab. Rashid Dar, Age 52 years, S/o Mohammad Ismail, R/o Pattan District Baramulla-193121.

.....Applicants

(Advocate:- Mr. B A Zargar)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Govt. Department of Jal Shakti Civil Secretariat, Srinagar/Jammu-190001.
2. Chief Engineer, Jal Shakti Srinagar, Kashmir-190001.
3. Superintending Engineer Hydraulic Circle North Srinagar, Kashmir-190001.
4. Executive Engineer, Jal Shakti Mechanical Division North Sopore-193201.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The applicants herein have filed a representation before the respondents for release of their pending salary, however, the respondents have not taken any action for redressal of their grievance.

2. Learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the representation (Annexure No. A-III to the O.A.) received by the respondents on 08.05.2021 by passing a reasoned and speaking order within a stipulated time frame.

3. We have heard Mr. B A Zargar, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.



4. In view of the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to Respondent no. 4 i.e., Executive Engineer, Jal Shakti, Mechanical Division, North Sopore to take a decision on the representation (Annexure No. A-III to the O.A.) by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*